

Central Administrative Tribunal, Principal Bench

Contempt Petition No.371 of 1999 in
M.A.No.2438/99
Original Application No.1395 of 1999

New Delhi, this the 21st day of March,2000

Hon'ble Mr. S. R. Adige, Vice Chairman(A)
Hon'ble Mr. Kuldip Singh, Member (J)

Smt. Rajbala W/o Shri Randhir Singh
R/o Vill. Katewara
New Delhi-110039

- Applicant

(By Advocate - Shri S.M.Rattanpal, proxy for Shri U. Srivastava)

Versus

1. Sh. S. N. Chatterjee,
Zonal Education Officer,
Zone-III, Distt. North, Lucknow Road
Timarpur, Delhi

2. Dr. Bhupender Singh
Deputy Director of Education
Distt. North-West
Hakikat Nagar, Delhi

- Respondents

(Represented By - Dr. Sudershan Verma)

O R D E R (ORAL)

By Hon'ble Mr. S. R. Adige, Vice Chairman(A)

1. Applicant had filed M.A.2438/99 seeking a direction not to take any adverse action/or to disengage her from service till the disposal of the OA.

2. Thereafter, the applicant filed a C.P.371/99 alleging that despite the Tribunal's order dated 17.11.99, she had been disengaged.

3. Departmental representative has now brought to our notice letter dated 16.3.2000 which is taken on record, in which it has been stated that applicant has joined with effect from 1.3.2000 and is continuing her

normal duties since then.

22

4. In the light of above, C.P.371/99 does not survive and is hence rejected. Notices discharged.

Kuldeep
(Kuldeep Singh)
Member(J)

S.R.Adige
(S.R.Adige)
Vice Chairman(A)

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